

12.34 hrs.

**ESSE (ACQUISITION OF UNDER-  
TAKINGS IN INDIA) AMENDMENT  
BILL**

SECRETARY-GENERAL:—Sir, I lay  
on the Table of the House the Esso  
(Acquisition of Undertakings in India)  
Amendment Bill, 1974, as passed by  
Rajya Sabha.

13.34½ hrs.

**RULES COMMITTEE**

**MINUTES**

SHRI SEZHIAN (Kumbakonam): I  
beg to lay on the Table Minutes of the  
sitting of the Rules Committee held  
on the 30th August, 1974.

13.35 hrs.

**COMMITTEE ON THE WELFARE OF  
SCHEDULED CASTES AND SCHEDULED  
TRIBES**

**Thirtieth Report**

SHRI D. BASUMATARI (Kokra-  
jhar): I beg to present the Thirtieth  
Report of the Committee on the Wel-  
fare of Scheduled Castes and Sched-  
uled Tribes on the Ministry of Heavy  
Industry—Reservation for, and em-  
ployment of, scheduled castes and  
scheduled tribes in the Hindustan Ma-  
chine Tools Limited.

13.35½ hrs.

**STATEMENT RE: SQ NO. 49; DATED  
26-8-74 ABOUT SEIZURE OF LEO-  
PARD AND TIGER SKINS AT DELHI  
RAILWAY STATION**

MR. SPEAKER: Item 10. The Min-  
ister may lay it on the Table.

THE MINISTER OF STATE IN THE  
MINISTRY OF AGRICULTURE (SHRI  
B. P. MAURYA): I beg to lay the  
statement on the Table.

**STATEMENT**

Detailed report obtained from Delhi  
Administration indicates that the in-  
formation regarding the existence of a  
parcel containing skins was received  
by the Wild Life Officer on 27th June,  
1974 from an anonymous caller at  
about 1 P.M. The Wild Life Officer  
directed the Wild Life Inspector to  
proceed to the Railway station and  
investigate. The parcel was detected  
and was left with the railway autho-  
rities for six days (from 27th June,  
1974 to 2nd July, 1974) with the in-  
struction that if any one came to  
claim the parcel, the Wild Life In-  
spector should be informed immediately  
on telephone. Since no one came for-  
ward, the parcel was searched on 2nd  
July, 1974 and was seized.

Informal enquiries made from local  
dealers revealed that there was no tra-  
der of the name of A. Gafoor nor any-  
one of that name in Satna, M.P., where  
from the parcel was booked. A letter  
was written on 6th July, 1974 to Chief  
Wild Life Warden, M.P., informing him  
of the facts of the case and request-  
ing him to order further investigations  
in Satna.

There were 19 skins in all—one tiger  
skin and 18 leopard skins, all uncur-  
red. The tiger skins lacked trophies  
like claws and its tail was missing.

The skin was brittle. The leopard skins also lacked trophies and some had even head missing.

Keeping in view the condition of the skins, the reserve price of the skins was fixed at Rs. 20,000. Notice of auction to be held on 11th July, 1974 was given to all dealers by post on 6th July, 1974. No bidder turned up on the day of auction. On 16th July, 1974, a written offer of Rs. 12,020 was received from M/s. Inder Lal & Co. and was rejected on the same date because it did not come up to the reserve price. On 18th July, 1974 the other offer from M/s. Chowdhry Mansoor & Sons of Rs. 20,000 was received. The Chief Wild Life Warden, however, ordered that another attempt to auction the skins be made. The second auction was fixed for 22nd July, 1974 and notice of it was served by a special messenger to all licensed dealers in Delhi. On 22nd July, 1974, no bid was received from anyone but M/s. Choudhry Mansoor & Sons reaffirmed their offer of Rs. 20,000. The offer was accepted.

As a consequence of the newspaper report published in the Urdu daily 'Pratap' dated 27th instant regarding the question on sale in public auction of leopard and tiger skins, M/s. Chowdhry Mansoor and Sons have in a letter dated 31st August, 1974 offered the skins back for sale at Rs. 20,000 plus 15 per cent profit i.e. Rs. 23,000 in all.

It has also been reported by the Chief Wild Life Warden that another parcel from Satna consigned by Shri Ismail to Shri Ismail was searched and seized on 31st August, 1974. It contained one tiger skin and 11 leopard skins, all uncured. These skins will depend on a decision on the disposal of skins auctioned and sold on 22nd July, 1974.

13.36 hrs.

### MOTION OF NO-CONFIDENCE IN THE COUNCIL OF MINISTERS

MR. SPEAKER: Mr. Madhu Limaye, your motion cannot be taken up because there has already been taken up one motion for want of confidence in the Council of Ministers in this session. So, another motion cannot come.

श्री मधु लिमये ( बांका ) : मैं मैरिट्स पर नहीं बोलूंगा, एडमिनिस्ट्रिविटी पर बोलूंगा।

अध्यक्ष महोदय : आप इसमें एक और मजबूत बात की है—और यह न हो तो रुल 338 में हो।

श्री मधु लिमये : यह तो सारे लूपहोल्स को प्लग करने के लिए किया है। अगर आप एक को नहीं मानते हैं तो मैंने दूसरे का इन्जाम कर रखा है। इसलिए आप पहले पर ही चर्चा होने दीजिए।

अध्यक्ष महोदय : लेकिन इसको आप ला नहीं सकते हैं।

श्री मधु लिमये : आप पहले मुझे सुन लीजिए, उस के बाद रूल-आउट कर दीजिए। मैं "मेज पार्लियामेन्ट प्रेक्टिस" और जकाधर-कौल की किताब से कुछ प्रेसिडेन्ट्स पर बोलना चाहता हूँ।

अध्यक्ष महोदय : प्रेसिडेन्ट्स का सवाल नहीं है—इसको यहाँ लिया ही नहीं जा सकता। फिर भी आप मेरे चेम्बर में आ कर बात कर लें।

श्री मधु लिमये : चेम्बर में क्यों ? मैं ही पर आप को बतलाना चाहता हूँ।